

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 20**

**IA 4959/2023, IA 5023/2023, IA 1217/2024**

**IN**

**C.P. (IB)/1137(MB)2017**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)   HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 11.07.2024**

**NAME OF THE PARTIES:      STATE BANK OF INDIA V/s JYOTI**  
**STRUCTURES LTD**

**IBC under Sec 7 Sec 33(1) (b) (i) to (iii) r/w Sec 33(3) Sec 60(5) Section 74**

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**ORDER**

**IA 4959/2023, IA 5023/2023, IA 1217/2024-**

1. Adv. Ankit Lohia a/w Adv. Anuj Joshi for the Applicant in IA 1217 of 2024 and IA 5023 of 2023 is present. Sr. Adv. Gaurav Joshi for the Petitioner in IA 4959 of 2023 is present. Adv.
2. Adv. K. Patil i/b Adv. Vaishali for the Indian Bank is present. Adv. Aniruth Gambhir for the Respondent in IA 4959 of 2023 and IA 5023 of 2023 is present.
3. The Indian Bank who is one of the Respondent as well as applicant in these application seeks further time to place on record their notes of argument.

4. Ld. Counsel for the SRA undertakes to have it file by today.
5. List this matter on **22.07.2024** for taking on record written notes of arguments.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

/Neeraj/